

SHRI INDRAJIT GUPTA : May I ask for one bit of information? In spite of the pressure of business, are we not going to provide some time for the Minister of External Affairs to make a statement on his trip abroad and the result of it. After such a long absence he should make a statement. Should he not inform Parliament what he has done?

MR. SPEAKER : Perhaps he was not here when this issue was raised earlier. We have agreed to take it up tomorrow. That is why I have not admitted any calling attention for tomorrow. He will make a statement tomorrow. That will be the first item. Then, already indicated, one member from each party will be entitled to ask a question.

SHRI JYOTIRMOY BOSU : Why not a short duration discussion?

SHRI BHAGWAT JHA AZAD : Sir, there should be a short duration discussion on the statement of the Minister of External Affairs. It is a very important matter. Time must be found by the government. We should discuss the butchery of the people of East Bengal and reaction of world powers to that problem.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

MYSORE AGRICULTURAL PRODUCE MARKETING (REGULATION, (AMENDMENT) RULES, CENTRAL WAREHOUSING CORPORATION (AMDT.) RULES AND REVIEW AND REPORT OF THE STATE FARMS CORPORATION OF INDIA, LTD.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table—

- (1) A copy of the Mysore Agricultural Produce Marketing (Regulation)

(Amendment) Rules, 1971 published in Notification No. G.S.R. 24 in Mysore Gazette dated the 12th March, 1971, under section 153 of the Mysore Agricultural Produce Marketing (Regulation) Act 1966, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

- (2) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.

- (3) A copy of the Central Warehousing Corporation (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 24 in Gazette of India dated the 12th June, 1971, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962. [*Placed in library. See No. LT-510/71.*]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the period 14th May, 1969 to 30th June, 1970.

- (ii) Annual Report on the State Farms Corporation of India Limited, New Delhi for the period 14th May, 1969 to 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in library. See No. LT-511/71.*]